

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:908
ANSWERED ON:10.12.2013
NATIONAL REGISTER OF CITIZENS
Deka Shri Ramen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has any proposal to create a National Register of Citizens (NRC) in Assam;
- (b) if so, the details thereof along with the present status of the task including the reasons for the delay in completion of the updation;
- (c) whether the State Government of Assam has furnished the revised modalities in July, 2013 to the Union Government and further suggested time lines for upgradation of NRC work in the State;
- (d) if so, the details thereof and the reaction of the Union Government in this regard; and
- (e) the target date fixed for completion of the NRC updation work along with the steps taken to ensure that only genuine citizens are included in the NRC?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): Based on modalities received from the Government of Assam, the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules 2003 were amended in November 2009 and March 2010 for preparation of National Registration of Citizens by updation of the old National Register of Citizens (NRC) 1951 in Assam based on relevant records. In order to undertake updation of NRC in all districts of Assam, Pilot Projects for updating of NRC in two blocks (one each in Kamrup and Barpeta districts) were started in June 2010. Subsequently, Pilot Projects were stopped due to law and order problems. In July 2011, the

Government of Assam had set up a Cabinet Sub-Committee to simplify the procedure for updating of NRC in Assam. The Government of Assam had submitted revised modalities for updation of National Register of Citizens 1951 (NRC) on 5th July, 2013. The revised modalities submitted by the State Government was examined by the Registrar General of India and approved by the competent authority for updation of NRC work.

NRC 1951 will be updated by including the names of persons from the electoral rolls upto the midnight of 24th March 1971 and their descendants. As per modalities, names of illegal migrants who came to Assam on or after 25.3.1971 will not be included in the NRC 1951. An amount of Rs. 25.00 crore has been released to the Government of Assam on 31st October, 2013 for this purpose to begin the work. The updation of NRC work has been targeted to be completed within three years.